

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE C.S.DIAS

Friday, the 5th day of June 2026 / 15th Jyaishta, 1948

CRL.MC NO. 4547 OF 2026

CRIME NO.151/2026 OF Fort KOCHI POLICE STATION, ERNAKULAM

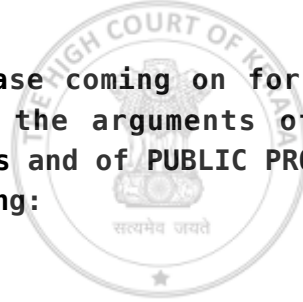
PETITIONER(S)/ACCUSED:

1. KATIE MICHELLE PHELPS, AGED 32 YEARS, D/O MATHEW, PERMANENTLY RESIDING AT 19564, OLD INDIAN TRAIL, REDDING, CALIFORNIA, UNITED STATES OF AMERICA, PIN-96003
2. CHRISTOPHER ROSS HARVEY, AGED 35 YEARS, S/O CLAYTON HARVEY, PERMANENTLY RESIDING AT 19564, OLD INDIAN TRAIL, REDDING, CALIFORNIA, UNITED STATES OF AMERICA, PIN-96003

RESPONDENT(S)/COMPLAINANT:

STATE OF KERALA, REPRESENTED BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM, PIN- 682031

This Criminal Misc. Case coming on for orders, upon persuing the petition and upon hearing the arguments of SRI. NIHARIKA HEMA RAJ, Advocates for the petitioners and of PUBLIC PROSECUTOR for the respondent, the court passed the following:



C.S.DIAS,J.

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Crl.M.C No.4547 of 2026

Dated this the 5th day of June, 2026

ORDER

Admitted. The learned Public Prosecutor takes notice for the respondent. He seeks time to get instructions. The Investigating Officer may file his statement/counter affidavit, if any.

Crl.M.A. No.1 of 2026

On a consideration of the facts and materials on record, particularly taking note of the fact that the Aircraft Act, 1934 was repealed with effect from 01.01.2025 by the Bharatiya Vayuyan Adhiniyam, 2024 and the petitioners have been charged under the repealed Act, I am satisfied that the petitioners have made out a prima facie case for an interim order. Hence, I stay all further proceedings in Crime

Crl.M.C.)No.4547 of 2026

-: 2 :-

No.151/2026 registered by the Fort Kochi Police Station, Ernakulam, for a period of two months.

SD/-

C.S.DIAS, JUDGE

rmm/5/06/2026

